been received from the Government of Kerala for establishing spinning mills in the co-operative sector;

(b) if so, the names of the places where these mills are proposed to be established; and

(c) the steps, if any, taken to implement the proposal?

The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy): (a) Government have not yet received any such proposal.

(b) and (c). Do not arise.

Mr. Speaker: The calling-attention notice can be taken up at 5 o'clock. The Minister is not ready with it.

---

12 hrs.

PAPERS LAID ON THE TABLE

SCHEMES OF AMALGAMATION UNDER BANKING COMPANIES ACT

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Sir, on behalf of Shri Bali Ram Bhagat, I beg to lay on the Table a copy each of the following Schemes under sub-section (11) of section 45 of the Banking Companies Act, 1949:

(i) Scheme for the amalgamation of the Shree Jadeya Shankarling Bank Limited with the Belgaum Bank Limited, published in Notification No. S. O. 3744. dated the 31st October, 1964. [*Placed in Library. See* No. LT-3598/64].

(ii) Scheme for the amalgamation of the Thiyya Bank Limited with the Lord Krishna Bank Limited, published in Notification No. S. O. 3957 dated the 21st November, 1964. [*Placed in Library. See* No. LT-3599/64].

(iii) Scheme for the amalgamation of the Bareilly Bank Limited with the Benaras State Bank Limited, published in Notification No. S. O. 3960 dated the 21st November, 1964. [*Placed in Library. See* No. LT-3600/64]

12.01 hrs.

PUBLIC ACCOUNTS COMMITTEE

TWENTY-NINTH REPORT

Shri Morarka (Jhunjhunu): Sir. I beg to present the Twenty-ninth Report of the Public Accounts Committee on Appropriation Accounts (Civil), 1962-63 and Audit Report (Civil), 1964 relating to Cabinet Secretariat and Ministries of Community Development and Co-operation, Education and External Affairs.

12.01½ hrs.

PETITION *RE*: GOLD (CONTROL) BILL

Shri Surendranath Dwivedy (Kendrapara): Sir, I beg to present a petition signed by Shri Bansidhar Sahu and 132 others, relating to the Gold (Control) Bill, 1963, as reported by the Joint Committee.

12.02 hrs.

BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 14th December, 1964, will consist of

(1) Consideration of any item of Government Business carried over from today's Order Paper.

(2) Discussion and voting on the Supplementary Demands for

Grants (Railways) for 1964-65.

(3) Consideration of a motion for reference of the Companies (Second Amendment) Bill 1964 to a Joint Committee.

(4) Consideration and passing of:

The official Trustees (Amendment) Bill, 1964, as passed by Rajya Sabha.

The Repealing and Amending Bill, 1964, as passed by Rajya Sabha.

The Gold (Control) Bill, 1963, as reported by Joint Committee.

The Indian Tarift (Amendment) Bill, 1964.

(5) Discussion on the Thirteenth and Fourteenth Reports of the Union Public Service Commission on a motion to be moved by the Minister of State in the Ministry of Home Affairs.

(6) Discussion of the statement made on the 20th November, 1964, by the Minister of Defence Production on the Establishment of new Ordnance Factories on a motion to be moved by Shri N. G. Ranga and others on Wednesday, the 16th December, at 3 p.m.

(7) Further discussion on the manufacture, consumpton and price of cars at 4 p.m. on Thursday, the 17th December.

Shri Nambiar (Tiruchirapalli): It was promised that a Bill on the Bonus Commission's Report will be brought before this House before the end of this session, but after yesterday's tripartite labour talks which have failed there is no possibility of that Bill forthcoming during the course of this session. Therefore. is it possible to arrange, as promised earlier, to have a discussion on the Bonus Commission's Report which is long overdue and which has already been promised?

श्री रामसेवक यादव (बाराबंकी) : अध्यक्ष महोदय, पिछड़े वर्ग आयोग के प्रतिवेदन पर माननीय यशपाल सिंह का एक प्रस्ताव था, उस पर चर्चा चल रही थी । उसके बारे में पता नहीं कि क्या हुआ, कब उस पर डिसकशन आवेगा, और दूसरी चीज़ जिसके बारे में मैं जानना चाहता हूं वह यह है कि प्रधान मंत्री के खिलाफ़ जीप के सवाल को ले कर और भूटान के प्रश्न को ले कर एक निन्दा का प्रस्ताव था, उसके बारे में क्या हो रहा है, उसे कब तक लाया जायेगा ।

श्री प्रकाशवीर शास्त्री (बिजनौर) : मैं यह जानना चाहता हूं—संसद्-कार्य मंत्री को शायद ध्यान हो—कि उन्होंने आश्वासन दिया था कि विधि मंत्री सर्वोच्च न्यायालय के निर्णय के सम्बन्ध में इस सप्ताह एक वक्तव्य देंगे और उस वक्तव्य के ऊपर अगले सप्ताह किसी समय एक चर्चा रखी जायेगी । अभी सरकार की ओर से जो कार्यक्रमों की घोषणा की गयी है उसे देखने से यह पता नहीं लगता कि वह वक्तव्य देंगे या नहीं और उस पर चर्चा होगी या नहीं । सरकार का मन इस सम्बन्ध में आखिरकार क्या है, यह मैं जानना चाहता हूं ।

Shri Hem Barua (Gauhati): I submitted a "No-day-yet-named" motion on the peace talks in Nagaland and that motion has been admitted as far as I know. I will request the hon. Minister, through you, to find some time for that during this session.

श्री हुकम चन्द कछवाय (देवास) : मुझे बड़े दुःख के साथ कहना पड़ता है कि बोनस कमीशन की रिपोर्ट पर विचार के लिए समय नहीं दिया जाता । इसके बारे में बार बार घोषणा की जाती है पर इसके लिए समय नहीं दिया जाता ।

अध्यक्ष महोदय : मेरी माननीय सदस्य से विनय है कि जब इस तरह का सवाल पूछा

[अध्यक्ष महोदय]

जाता है और एक माननीय सदस्य एक चीज़ को ले लेता है तो फिर उसको दुहराने की जरूरत नहीं रहती ।

श्री हुकम चन्द कछवाय : हम हर सप्ताह इस बारे में माननीय मंत्री का ध्यान दिलाते हैं . . .

अध्यक्ष महोदय : वह तो नोटिस में आ गया ।

श्री सत्य नारायण सिंह : शास्त्री जी के सवाल का मैं सब से पहले जवाब देना चाहता हूं क्योंकि उन्होंने कहा था कि शायद मुझे ध्यान हो । उनके पास घंटे दो घंटे में एक निमंत्रण जायेगा । कब्ल इसके कि यह मामला हाउस के सामने लाया जावे, इस विषय पर लीडर्स आफ पार्टीज, जिनमें माननीय सदस्य भी शामिल हैं, के साथ सोमवार को कुछ परामर्श किया जायेगा । उसी मीटिंग में यह तै होगा कि इसको हाउस के सामने रखना है या नहीं । जैसा निर्णय होगा उसके मुताबिक काम किया जायेगा ।

दूसरी बात बोनस कमीशन के बारे में है . . .

Shri N. Sreekantan Nair (Quilon): Speak in English. We are not able to understand your Hindi.

Mr. Speaker: Is there no translation?

Shri N. Sreekantan Nair: I submit that it is not fair, when the question was put in English, for the Minister to reply in Hindi. There was an earlier ruling....

Mr. Speaker: If the same is being interpreted in English, there ought not to be any objection. This much of accommodation should be there.

Shri Satya Narayan Sinha: This was put in Hindi as well. Anyway, it does not matter.

As I explained last time, because of the tripartite conference which was being held, this matter was under consideration. Now, I am told—perhaps yesterday—it has failed. I will certainly consult the Minister concerned and let the Members know about it. If he agrees—I do not know; I will have a discussion with him—I would like to place this matter before the House.

श्री हुकम चन्द कछवाय : उसको टाला जाता है ।

श्री सत्य नारायण सिंह : कोई टालने की बात नहीं है ।

श्री हुकम चन्द कछवाय : टाला जाता है ।

अध्यक्ष महोदय : आर्डर, आर्डर । उन्होंने जवाब दे दिया । क्या उनको इस बात की इजाजत न दी जाये कि मिनिस्टर से पूछ कर जवाब दे दें ।

श्री हुकम चन्द कछवाय : अब वह यह कह रहे हैं, पहले क्यों नहीं कहा था ।

श्री सत्य नारायण सिंह : मैं ने कहा कि यह मामला ट्रिपारटाइट कानफरेंस के लिए रुका हुआ था, वह फेल हो गयी । यह कौन जानता था कल को भूकम्प आ जाये तो इसके बारे में कौन क्या कह सकता है ।

Shri K. N. Pande (Hata): May I say one thing in this connection?

Mr. Speaker: Not now.

Shri K. N. Pande: That will facilitate him.

Mr. Speaker: Probably, he does not want that.

श्री राम सेवक यादव : जीप और चीन के बारे में बताया जाये ।

श्री सत्य नारायण सिंह : जीप के सवाल के बारे में, आप को मालूम होगा, कुछ लिखा पढ़ी चल रही है। जीप का तो आज रिजोल्यूशन भी है।

श्री राम सेवक यादव : श्रीमन्, . . .

अध्यक्ष महोदय : उनको कहने तो दीजिये।

श्री सत्य नारायण सिंह : माननीय सदस्य की पार्टी के एक सदस्य की तरफ से यह सवाल उठाया गया है और जो कुछ उस सम्बन्ध में कहना होगा वह कहेंगे। वह बात आप के सामने आवेगी।

दूसरी बात चीन के सम्बन्ध में है, उसके बारे में पता नहीं चला कि किस स्टेटमेंट के बारे में माननीय सदस्य ने, जो कि आज मौजूद नहीं हैं, ऐतराज किया है। मैं ने आप के द्वारा उन से पुछवाया है कि उनका क्या सवाल है। वह मालूम हो जाये तो उसके बारे में कुछ कहा जा सकता है।

Shri Hem Barua: He has not replied to my query about the No-Date-Yet-Named Motion on Naga Peace Talks.

Shri Satya Narayan Sinha: I cannot say exactly. This matter has been just mentioned. I would consult the Minister concerned and let you know.

श्री राम सेवक यादव : मैं ने कहा था कि चीन और जीप के सम्बन्ध में एक निन्दा का प्रस्ताव दिया गया है। मंत्री महोदय ने कह दिया कि जीप के सम्बन्ध में एक प्रस्ताव हमारे दल के एक सदस्य ने दिया है। पर वह निन्दा का प्रस्ताव नहीं है। इसलिए दोनों को एक में नहीं मिलाया जा सकता। न मालूम वह अपने प्रस्ताव के बारे में क्या कहें। इसलिए मैं निन्दा के प्रस्ताव के बारे में जानना चाहा था।

अध्यक्ष महोदय : हमारे पास नोटिस आया था डाक्टर साहब का। उनको इस बारे में लिखा गया है। उनसे इत्तला मिलने पर जवाब दिया जायेगा। उसका इन्तिजार है।

श्री सत्य नारायण सिंह : उन्होंने खुद कहा है कि वह निन्दा का प्रस्ताव है। यही तो हमारा भी ऐतराज है कि निन्दा का प्रस्ताव करना है तो सीधी चोट कीजिये। नो-डेट-यट-नेम्ड मोशन के रूप में निन्दा का प्रस्ताव नहीं लाया जा सकता।

Shri Hem Barua *rose*—

Mr. Speaker: He has replied that he will consult the Minister.

Some Hon. Members *rose*—

Mr. Speaker: I will not allow new things to be raised now. Shri Hem Barua has pointed out that his enquiry has not been answered......

श्री राम सेवक यादव : अध्यक्ष महोदय, उस प्रस्ताव के बारे में अभी जवाब नहीं मिला है, जो कि चल रहा है। उस पर चर्चा होगी या नहीं ?

अध्यक्ष महोदय : मैं इस बारे में फ़रदर एन्क्वायरी कर रहा हूं। मैं ने डाक्टर साहब को जो चिट्ठी लिखी है, उस का जवाब आने से पहले मैं कोई फ़ैसला नहीं कर सकता हूं।

श्री राम सेवक यादव : अध्यक्ष महोदय, मेरा तात्पर्य पिछड़ा वर्ग कमीशन की रिपोर्ट पर चर्चा से है। वह चर्चा शुरू हो चुकी है।

श्री सत्य नारायण सिंह : वह बहस तो हो रही है।

Shri Surendranath Dwivedy (Kendrapara): It is not very clear from what the hon. Minister has announced whether the Report of the Backward Classes Commission and also the Report of the Scheduled Castes Commissioner would be taken up together or separately . . . .

Shri Satya Narayan Sinha: I have already announced in regard to the Report of the Commissioner for Scheduled Castes and Scheduled Tribes.

Shri Ram Sewak Yadav: That was a separate resolution.

Mr. Speaker: Shri Hukam Chand Kachhavaiya gave me to understand that there was a part-heard discussion on the Backward Classes Commission's Report.

श्री सत्य नारायण सिंह : वह तो पार्ट-हर्ड डिस्कशन है । वह तो इसी सेशन में आ जायेगी ।

Shri K. N. Pande: In regard to the Bonus Commission's report, I would like to point out that the question has got so many complications. As a result of the decision at the tripartite conference, the matter has been put before a sub-committee consisting of labour representatives as well as the representatives of the employers. Let them resolve it first. If the matter is taken up here for discussion before that, it will create further complications. Therefore, my suggestion is that let the report of that sub-committee come first, and then the question can come up before the House.

12.12½

BUSINESS ADVISORY COMMITTEE

THIRTY-THIRD REPORT

Shri Rane (Buldana): I beg to move:

> "That this House agrees with the Thirty-third Report of the Business Advisory Committee presented to the House on the 10th December, 1964".

Mr. Speaker: The question is:

> "That this House agrees with the Thirty-third Report of the Business Advisory Committee presented to the House on the 10th December, 1964".

The motion was adopted.

12:13 hrs.

MOTION *RE*: ANNUAL REPORTS OF UNIVERSITY GRANTS COMMISSION FOR 1961-62 AND 1962-63—*Contd.*

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri M. C. Chagla on the 9th December, 1964, namely:

> "That the Annual Reports of the University Grants Commission for the years 1961-62 and 1962-63, laid on the Table of the House on the 21st August, 1963, and the 19th February, 1964, respectively, be taken into consideration."

The hon. Minister may now continue his speech.

श्री बालकृष्ण सिंह (चन्दौली) : अध्यक्ष महोदय, गोरखपुर यूनिवर्सिटी अधिनियम के कारण पोस्ट-ग्रेडएट कक्षायें खोलने के सम्बन्ध में पूर्वी उत्तर प्रदेश के चौदह ज़िलों के डिग्री कालेजों में जो वैधानिक कठिनाई उपस्थित है, शिक्षा मंत्री के बोलने से पहले मुझे उस के बारे में कुछ कहने के लिए दो मिनट का समय दे दीजिये, ताकि उन का उत्तर आ जाये ।

अध्यक्ष महोदय : मिनिस्टर साहब बोल रहे हैं । उस से पहले और स्पीच की इजाज़त नहीं दी जा सकती है ।

The Minister of Education (Shri M. C. Chagla): I had just commenced yesterday afternoon when the House rose, and I was thanking the Members for participating in a very interesting debate. May I say this that I have received what I might call a mixed bouquet, partly of flattering compliments and partly of very strong and adverse criticisms? I do not certainly deserve the first, and I hope I also do not deserve the second. I